

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 90 OF 2020

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in the Dinamalar
Chennai edition dated 24.06.2020,
"When will there be a New dawn for Kadapperi Lake"? ... Applicant.

With

1. The Principal Secretary to Government,
Public Works Department,
Chennai- 600 009.
2. The Secretary to Government of Tamil Nadu,
Department of Environment,
Government Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Government Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy,
Chennai, Tamil Nadu – 600 032.
5. The District Collector,
Chengalpet District, Collector Office,
GST Road, Chengalpattu - 603 001.


COMMISSIONER
Tambaram City Municipal Corporation

6. Tambaram Municipality,
Rep. by its Municipal Commissioner,
28, MuthurangaMudaliSteet,
Tambaram West, Chennai – 600 045.

7. Tambarm Corporation,
Rep. by its Municipal Commissioner,
28, MuthurangaMudaliSteet,
Tambaram West, Chennai – 600 045. ... Respondents.

REPORT FILED BY THE 7TH RESPONDENT

I, Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the tenth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 08.02.2022 in the matter of O.A. No. 90 of 2020 has recorded the Report filed by the TNPCB and gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the implementation of Solid Waste Management Rules and with regard to the letting out of Sewage/Sullage Water in the Strom Water Drain which leads to Kadapperi Lake and with regard to the removal of Encroachments in the Kadapperi Lake area.


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2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

Action taken on the direction of the tribunal by Tambaram Corporation

- i. With regard to the implementation of Solid Waste Management Rules it is submitted that totally 1801 households are there in the said area. From all these households the Solid Waste is being collected by Door to Door Collection using 3 Numbers of Light Commercial vehicle, 3 Battery Operated vehicle, and with 15 sanitary Workers. Out of 2.521 MT/day solid waste, biodegradable solid waste is 1.260 MT/day and the non biodegradable wastes is 1.260MT/day. The Tambaram Municipality is having Micro Compost Centre to treat wet waste and the Dry waste is transferred to Kannadapalayam Transfer Station and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers and the amount was given to the Workers as incentive.
- ii. With regard to letting out of Sewage/Sullage Water in the Strom Water Drain which lead to Pollution in Kadapperi Lake it is submitted that totally there are 1801 households in the said area and as of now the generated waste water from the households are disposed through individual septic tanks. Further the implementation of UGSS scheme was completed with 2 Lifting


COMMISSIONER
Tambaram City Municipal Corporation

Station and 2 Pumping Stations and laying of Pipelines was also completed in the said area and providing of House Service Connections is under process and as of now 420 House Service Connections were given and providing of HSC to the remaining Households will be completed before 31-07-2022.

- iii. With regard to the removal of encroachment it is submitted that the Kadapperi lake is vested with the Public Works Department and they have to take steps to remove the encroachments.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 90 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 25th day of April, 2022.

7thRESPONDENT.


COMMISSIONER
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 90 OF 2020 (SZ)

REPORT AS ON 25-04-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 7th RESPONDENT.

Cell No. 94862 04469